

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) Yes, Sir.

(b) Since the Indian firm failed to make timely repayment to USAID authorities, the Punjab Government, acting on the mortgage deed executed by the firm, took physical possession of the assets of the firm on 9.4.67. However, the Punjab Government could not take any further steps to run the factory as some parties had taken the issue to the court.

(c) Yes, Sir; but the payment made for machinery imported through a USAID Loan was \$ 2.3 million.

(d) A number of cases which have a bearing on the working of the factory are pending before courts. Any action to reopen the factory has to take into account the issues involved in the cases pending in the Law Courts. The Punjab Government have reported that they are seriously considering means of activating the factory.

**Increase in number of Parliamentary Constituencies and Alteration in Reserved Constituencies**

\*578. SHRI SHRI CHAND GOYAL : Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether Government propose to increase the number of Parliamentary Constituencies for the various States and Union Territories for the 1972 General Elections ;

(b) whether Government propose to alter some of the reserved Constituencies ;

(c) whether the Delimitation Commission has been directed to do that job ; and

(d) if so, the progress made so far ?

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI GOVINDA MENON) : (a) No, Sir,

(b) It may be necessary to make some adjustments and alterations in the seats at present reserved for Scheduled Castes and Scheduled Tribes, both in the House of the

People and in the State Legislative Assemblies, as and when the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill is passed by the Parliament.

(c) No, Sir. There is no Delimitation Commission in existence.

(d) Does not arise.

**Sale of Fake Railway Receipts to Businessmen**

\*579. SHRI RAM KISHAN GUPTA : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that cases of selling fake Railway receipts to businessmen for using them as genuine documents for taking delivery of consignments are increasing day by day ;

(b) if so, the number of such cases registered during 1969-70 on all the Railway; Zonewise ; and

(c) the steps taken or proposed to be taken to arrest the culprits ?

THE MINISTER OF RAILWAYS (SHRI NANDA): (a) and (b). Information is being collected and will be laid on the Table of the Sabha.

(c) A statement showing steps taken to guard against delivery of goods on forged railway receipts is laid on the Table of the Sabha.

The following steps are being taken on the Railways to guard against delivery of goods on forged railway receipts :

(a) The name of the forwarding station is printed on the invoice books, to the extent possible.

(b) The month and year of printing of the invoice book is shown on each foil of each book.

(c) The existing rules regarding sending of Through Invoices by post is rigidly enforced.